

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHNER ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT-III FILED BY THE 1stRESPONDENT

I, R. Saranya, I.A.S, D/o. of Thiru. Ramachandran aged about 31 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

2. I submit that the above application filed by the applicant praying for the following reliefs:

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed reports with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the earlier reports of this respondent this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. The site was inspected by Center for Environmental Studies, Anna University and report had been submitted that 90% of cleared Area is only filled with fresh waste, so further biomining work is not feasible at Sekkadu dumpsite of Avadi Corporation. With regard to the order dated 15.04.2025 of this Hon'ble Tribunal, the MCCs were constructed under the Swachh Bharat Mission 2.0. In Chozhambedu and Sekkadu Village, tender was called for and given to M/s.

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COMMISSIONER
AVADI CITY MUNICIPAL CORPORAT

Diamond Art Cutting and Sticker as a lowest bidder, for one Material Recovery Facility (MRF) Semi-Automatic with 50 TPD was commenced and the project work of foundation, basement work is going on, which will be completed in 6 months, installing the machinery will be commissioned.

The underground sewerage project in Avadi Corporation has been officially approved under the Jawaharlal Nehru National Urban Renewal Mission, as per Government Order No:62 dated 12.04.2008. The estimated cost of this project is Rs.197.20 crore. The Chennai Metropolitan Water Supply and Sewerage Board is executing this project, which includes the installation of 286.56 km of sewer lines, 35.31 km of pumping mains, and the construction of two sewage treatment plants. This work has been completed and is currently in use by the general public.

Additionally, Government Order No. 71 from the Municipal Administration and Water Supply Department (MC2) allocated funds on 20.05.2024, to provide house connections and lay distribution pipes for 17,000 houses in the Avadi Corporation area. This initiative has an estimated cost of Rs.98.59 crore and involves the installation of 102.36 km of distribution pipes, with work currently in progress. A detailed project report for the remaining areas is being prepared by the Tamil Nadu Water Investment Corporation. On completion, the town will be fully covered by the underground sewerage system in a period of three years.

6. The Sekkadu compost yard is 7.7 acres of area and has been utilized for solid waste management activities since 2007. The compost yard of Avadi Corporation at Sekkadu is a landfill for both the wet waste and the dry waste; out of the 180 MT generated daily at Avadi Corporation, 60 MT wet organic waste per day is being processed in

15 MCCs. Additionally 8 new MCCs at an estimated cost of Rs.460 lakhs is being constructed under Swachh Bharat Mission 2.0 Scheme. Upon completion, an additional 32 MT wet waste processing will be carried out in the above 8 MCCs.

7. In furtherance to the earlier report in Zone 4 - Sekkadu, portion of the compound wall is completed and for the remaining 750m compound wall proposal has been prepared with an estimate of Rs.1 Crore for which sanction will be shortly obtained and construction ensured.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 30th day of June, 2025.


Commissioner,
Avadi city Municipal Corporation.


Counsel for 1st Respondent

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**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**STATUS REPORT FILED
BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.**

M/s. RA. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.

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